



GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
(Acquittal Section) Civil Secretariat  
Srinagar/Jammu

Notification

Jammu, the 27<sup>th</sup> February of 2018

SRO 110 - In exercise of the powers conferred by Sub-Section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint Shri. Aijaz Ahmad Wani, CPO and Shri. Riyaz Ahmad Sr PO Saddar Court Srinagar as Special Public Prosecutors to conduct the case FIR No. 51/2017 P/S Nowhatta involving offences punishable under section 302 148, 392 341 RPC 13 ULA(P) Act pending adjudication before the court of 4<sup>th</sup> Additional Sessions Judge Srinagar

By Order of the Government of Jammu and Kashmir.

Sd/-

(Abdul Majid Bhat)

Secretary to Government,

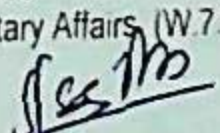
Department of Law, Justice and Parliamentary Affairs

Dated - 27 -02- 2018

No LD(ACQ)2017/317-Srinagar

Copy to the -

1. Principal Secretary to Government, Home Department.
2. Registrar General, Hon'ble High Court of Jammu and Kashmir.
3. Director General of Police, J&K, Jammu.
4. 4<sup>th</sup> Additional Sessions Judge Srinagar
5. Director Prosecution J&K, Jammu
6. Director Litigation, Jammu/ Srinagar
7. 4<sup>th</sup> Additional Public Prosecutor Srinagar, for information and necessary action
8. General manager Government Press Srinagar for publication in the Government Gazette
9. SRO section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)

  
(Ashish Gupta)

Deputy Legal Remembrancer,  
Department of Law, Justice & Parliamentary Affairs.